

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

MA 317/2000 in OA 275/99

DATE OF ORDER : 13-4-2000

Between :-

1. Union of India, rep. by its Secretary
to Govt, Ministry of Defence, New Delhi.
2. The Chief Engineer, Southern Command.
3. Garrison Engineer (AF),
Military Engineering Services,
Bidar-585 401.
4. The Command, Works Engineer (AF),
Mudfort, Sec'bad.
5. The Garrison Engineer, Military Engineering
Services, Golconda, Hyderabad-500 008.

..Petitioners/Respondents

And

1. Shri Y.S. Janardhan

..Respondents/Applicant

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Counsel for the Applicants : Shri P. Phalguna Rao, Addl. CGSC

Counsel for the Respondent : Shri Siva

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CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R. Rangarajan, Member (A)).



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..2.





(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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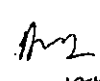
Heard Sri P.Phalguna Rao, learned standing counsel for the applicants herein. None for the Respondent herein.

2. Time is extended till 31-7-2000 for implementing the order passed in O.A. The interest is to be paid for a period of three months beyond 29-12-1999. M.A.Disposed of. No costs.


(B.S. JAI PARAMESHWAR)
Member
134-200


(R.RANGARAJAN)
Member (A)

Dated: 13th April, 2000.
Dictated in Open Court.


mmw

avl/